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Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade

Public Notice No. 45 (RE-2012)/ 2009-14

Dated: 29th January, 2013

Subject: Amendment in Para 3.2.1 of Handbook of Procedures Vol. I (RE 2012)/ 2009-14.

In exercise of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2009-14, the Director General of Foreign Trade hereby amends Para 3.2.1 of the Handbook of Procedures Vol. I (RE 2012)/ 2009-14:

2. Paragraph 3.2.1 of HBP v1 is amended by addition of a new sentence at the end of the existing paragraph, as under:

Existing paragraph: “3.2.1 Application for status recognition shall be filed with jurisdictional RA / Development Commissioner (DC). However, in cases where export performance of EOUs / SEZs is clubbed together with company / firm / Group Company in DTA, the same will be considered by jurisdictional RA (in DGFT) only.”

Amended paragraph:

3.2.1 “Application for status recognition shall be filed with jurisdictional RA / Development Commissioner (DC). However, in cases where export performance of EOUs / SEZs is clubbed together with company / firm / Group Company in DTA, the same will be considered by jurisdictional RA of DGFT only. *EHTPs and STPs shall file an application of Status Recognition with concerned jurisdictional RA*”.

Effect of this Public Notice: By addition of this sentence EHTPs and STPs can apply to the jurisdictional RAs for grant of Status Certificate.

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